MINUTES OF THE MEETING No. 46/08 HELD ON 20.2.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 46/08 meeting of Advance Licensing Committee was held on 20.2.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No.45/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1435 NC No.46/08 Dated 20.2.08	M/s. Panama Petrochem Ltd. F.No.01/83/50/ 1444/AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.

The Committee considered the case as per agenda and decided to write DO reminder and defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 19.3.2008.

Case No A-1436 NC No.46/08 Dated 20.2.08	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/1778/AM08/DES-IV RLA No. 08/24/40/99/AM07 Lic. No. 0810069274 Dt. 31.12.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	Naphthalene crude Resorcinol Sodium Picramate Para Nitro Aniline Sodium Nitrite Caustic Soda Flakes	0.529 kg. 0.158 kg. 0.312 kg. 0.190 kg. 0.297 kg. 1.062 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1437 NC No.46/08 Dated 20.2.08	M/s. Rohan Dyes & Intermediates Ltd. F.No.01/83/50/1758/AM08/DES-IV RLA No. 08/24/40/223/AM07 Lic. No. 081006909 Dt. 18.12.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/105/2006-Ch. II dated 13.2.2006 and decided to approve the case as under:

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN) (Reactive Black HWF)	1 kg.	1. H- Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulphonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1438 NC No.46/08 Dated 20.2.08	M/s. Britacel Silicons Limited F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1278/AM07

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and issue a reminder to PC div. for comments...Accordingly the case may be re-listed on 19.3.2008.

Case No A-1439 NC No.46/08 Dated 20.2.08	M/s. ITCO Industries F.No.01/83/162/769/AM07/DES-IV RLA No. 07/24/40/ 314/AM08 Lic. No. 0710052738 Dt. 7.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) and send reminder to PC division for early comments...Accordingly the case may be re-listed on 19.3.2008.

Case No A-1440 NC No.46/08 Dated 20.2.08	M/s. Sriram Compounds F.No.01/83/50/343/AM08/DES-IV RLA No. 5/24/40/113/AM08 Lic. No. 0510203713 Dt. 16.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for valid industrial approval for manufacturing of export product.

Accordingly the case may be re-listed on 19.3.2008.

Case No A-1441 NC No.46/08 Dated 20.2.08	M/s. Sriram Compounds F.No.01/83/50/511/AM08/DES-IV RLA No. 5/24/40/193/AM08 Lic. No. 05102044786 Dt. 12.6.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for valid industrial approval for manufacturing of export product.

Accordingly the case may be re-listed on 19.3.2008.

Case No A-1442 NC No.46/08 Dated 20.2.08	M/s. Aries Dye Chem Industries F.No.01/83/50/666/AM08/DES-IV RLA No. 08/24/040/52/AM08 Adv. Lic. No. 0810065778 Dt. 5.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 5.7.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Direct Black 170	1 kg.	1. 4,4' Diamino Benzanilide	0.291 kg.
		2. H Acid	0.409 kg.
		3. Aniline Oil	0.120 kg.
		4. Meta Amino Phenol	0.072 kg.
		5. Meta Phenylene Diamine	0.072 kg.
		6. Sodium Nitrite	0.274 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1442 NC No.46/08 Dated 20.2.08	M/s. Gujarat Paraffins (P) Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 08/24/040/243/AM07 Adv. Lic. No. 0810061474 Dt. 5.12.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and noted that export product pertains to Chapter 27 of ITC. Hence the Committee decided to transfer to DES-VI.

Case No A-1444 NC No.46/08 Dated 20.2.08	M/s. Glasstech Industries (I) PVT Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/157/AM08 Lic.No. 0310430917 Dt. 29.5.2007.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.2.2008 offered by him the Committee decided to call for the following information from the firm as under:-

(1) Qty. of toughened, Double glazed and laminated safety Glass separately to exported.
(2) For export of doubled glazed glass, it is to clarify whether toughened laminated safety or float glass will be used.

Accordingly the case may be re-listed on 19.3.2008.

Case No C-107 NC No.46/08 Dated 20.2.08	M/s. Super Urecoat Industries F.No.01/83/162/920/AM08/DES-IV

The Committee considered the case as per agenda for Fixation of SION and decided to collect the data from the concerned Council. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.

Case No M-619 NC No.46/08 Dated 20.2.08	M/s. Chemiesynth (Vapi) Ltd. F.No.01/83/50/744/AM08/DES-IV RLA No. 03/94/40/849/AM07 Lic.No. 0310407487 Dt. 10.11.2006.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty

2 Methyl 5 Amino Phenol	1 kg.	2 Methyl 5 Nitro Phenol (on 100% basis)	1.870 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-620 NC No.46/08 Dated 20.2.08	M/s. Chemiesynth (Vapi) Ltd. F.No.01/83/50/1521/AM07/DES-IV RLA No. 03/94/40/999/AM07 Lic.No. 0310414509 Dt. 4.1.2007.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/369/2000/Ch.III dated 25.6.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
5- Nitro Indozole (Grade 3)	1 kg.	1. Fast Red RC Base (2 Amino 5 Nitro Toluene)	2.105 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-621 NC No.46/08 Dated 20.2.08	M/s. Sadhana Nitro Chem Ltd. F.No.01/83/162/939/AM08/DES-IV RLA No. 03/88/40/9/AM08 Lic.No. 0310427112 Dt. 18.4.2007.

The Committee considered the case as per agenda for amendment in quantity of import item and in and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 20.2.08 the Committee decided to amend the licence and to read the import item as under:-

Caustic Potash Flakes on 100% basis – 1.445 kgs.
OR
Caustic Potash Flakes on 90% basis—1.605 kgs.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-622 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1129/AM06/DES-IV RLA No. 03/94/40/857/AM06 Lic.No. 0310360108 Dt. 19.12.2006.

-

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.2.2008 offered by him the Committee decided to approve the case as under.

Item of Export	Qty	Item of Import	Qty
Tolet Soap of various variants (Min. TFM 72 %)	1 kg.	1. Crude Palm Stearine 2. Palm fatty acid distilate 3. Crude Palm Kernel Oil	0.112 kg. 0.461 kg. 0.224 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-623 NC No.46/08 Dated 20.2.08	M/s. Vesuvius India Ltd. F.No.01/83/50/271/AM08/DES-IV RLA No. 08/24/40/ 28/AM08 Lic. No. 0810064686 Dt. 7.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/42/08-TSW dated 5.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Carbon Bonded Silicon Carbide Crucibles	1 kg.	1. Graphite (Powder) 2. Silicon Carbide (Powder) 3. Borax 4. Boric Acid 5. Aluminum Oxide 6. Silicon metal 7. Coal Tar Pitch (coking value 51% and volatile matter 49%) 8. Frit base Coating material (solid content 75.6%)	0.3255 kg. 0.4095 kg. 0.0416 kg. 0.0235 kg. 0.0479 kg. 0.0381 kg. 0.2152 kg. 0.0067 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-624	M/s. Ceradecor India Ltd., New Delhi

NC No.46/08 Dated 20.2.08	F.No.01/83/50/1202/AM06/DES-IV RLA No. 05/24/40/ 545/AM06 Lic. No. 0510173879 Dt. 6.10.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

Case No M-625 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2003.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norm. The representative of the firm attended the Personal Hearing on 20.2.2008. After discussion, the representative assure to give further details reg. Qty of soap noodles and raw material calculation for different variants. Accordingly the case may be re-listed on 19.3.2008.

Case No M-626 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 1350/AM04/DES-IV RLA No. 03/24/40/217/AM04 Lic.No. 0310248676 Dt. 21.1.2004.

The Committee considered the subject Para 4.7 case as per agenda and withdrawn the case since it has already approved.

Case No M-627 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/83/162/ 442/AM07/DES-IV RLA No. 03/24/40/947/AM00 Lic.No. 0310031376 Dt. 16.3.2000.

The Committee considered the subject Para 4.7 case as per agenda and noted that W/C will come from TA.

Case No M-628 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/83/50/ 248/AM03/DES-IV RLA No. 03/24/40/115/AM03 RLA No. 03/24/40/400/AM01 RLA No. 03/24/40/392/AM02 RLA No. 03/24/40/279/AM01 Lic.No. 0310137792 Dt. 14.5.2002 Lic.No. 0310046527 Dt. 31.7.2000 Lic.No. 0310097380 Dt. 13.8.2001 Lic.No. 0310047529 Dt. 13.1.2000

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and after detailed discussion with the representative of the firm, the Committee decided the above mentioned cases as under:-

Lic.No. 0310137792 Dt. 14.5.2002

Item no. 2 of import be amended as Crude Palm Stearine as mentioned in ALC decision taken in meeting no. 01/AM03 dt. 26.6.2002 in case no. A-03 without any change in quantity.

Lic.No. 0310097380 Dt. 13.8.2001

Item no. 2 of import be amended as Crude Palm Stearine as mentioned in ALC decision taken in meeting no. 01/AM03 dt. 26.6.2002 in case no. A-03 without any change in quantity.

Lic.No. 0310047529 Dt. 13.1.2000

Decided to approve the case as per earlier ALC decision taken in case no. M-153 in meeting no. 9/2004 dt. 4.6.2003 as under:-

Item of Export	Qty	Item of Import	Qty
Distilled fatty acid for premium soaps	1 kg.	Crude Palm Stearine	0.662 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Lic.No. 0310046527 Dt. 31.7.2000

WC to come from TA (Chemical div.)

Case No M-629 NC No.46/08 Dated 20.2.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 36/AM07/DES-IV Lic.No. 0310369908 Dt. 3.3.2006.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms. The case was discussed in detail with reference to firm's letter dt. 9.1.2008 wherein the firm has mentioned about 5 cases of export product Vaseline Petroleum Jelly for which fixation of adhoc norms are pending. The licence no.are as follows:-

Lic.No. 0310369908 Dt. 3.3.2006
Lic.No. 0310403037 Dt. 9.10.2006
Lic.No. 0310406383 Dt. 2.11.2006
Lic.No. 0310416783 Dt. 22.1.2007
Lic.No. 0310425589 Dt. 3.4.2007

Out of these cases it was observed the in one case of licence no. 0310403037 Dt. 9.10.2006 the input item is petrolatum for which written comments from technical authority is awaited.
For the remaining 4 cases written comments have been sent by the Ministry of Petroleum and Natural Gas vide letter no. R-11011/11/2007-sup dt. 24.9.2007.The technical authorities have accepted wastage of 2% of petroleum jelly and 1.5% of additives.

The committee accepted the recommendation and decided to clear the cases as per above written comments. The committee also cleared packing material as per general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-630 NC No.46/08 Dated 20.2.08	M/s. Western International (P) Ltd.. F.No.01/83/50/ 1248/AM07/DES-IV RLA File no. 03/95/40/1313/AM07 Lic.No. 0310419605 Dt. 3.3.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

Case No M-631 NC No.46/08 Dated 20.2.08	M/s. Zandu Chemicals Ltd. F.No.01/83/50/242/AM07/DES-IV RLA F.No.03/95/40/789/AM06 RLA F.No.03/95/40/123/AM07 Adv.Lic. No.0310355085 dated 10.11.2005 Adv.Lic. No.0310382709 dated 01.06.2006

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided as under:-

Adv.Lic. No.0310355085 dated 10.11.2005

The request of the firm for enhancement of the qty. in import item has not been recommended by Technical Authorities as item of no.2 and 5 are solvent and recoverable.

Adv.Lic. No.0310382709 dated 01.06.2006

The case has been considered and approved as per earlier decision taken in meeting no. 4/83 dt. 26.4.2006 in case no. 1/36/83-ALCI/2005 as under:

Item of Export	Qty	Item of Import	Qty
Carbamic ACID- [2-Hydroxy-3-(2-methyl propyl)[4-nitrophenyl)sulphonyl]-Amino]-1-(phenyl methyl) propyl-1, 1-dimethyl ester (BOC Nitro).(purity 99.5% medium)	1 kg.	1. Carbamic ACID- [2-Hydroxy-3-(2-methyl propyl)[4-nitrophenyl)sulphonyl]-Amino]-1-(phenyl methyl)	0.806 kg.

		propyl-1, 1-dimethyl ester (BOC Nitro).(purity 99.5% medium) 2. Methelene dichloride 3. Nosyl Chloride 4. Ethyel Acetate 5. Acetone	 1.00 kg. 0.531 kg. 1.00 kg. 1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-632 NC No.46/08 Dated 20.2.08	M/s. Nicomet Industries Ltd.. F.No.01/83/162/ 213/AM08/DES-IV

The Committee considered the case as per agenda and discussed on the basis of latest 6 Shipping Bill of 2007 and noted that the average realisation (FOB) was Rs. 475/- per kg. The committee recommend the case to DEPB Committee for enhancement of value copy to Rs. 475/- per kg.

Case No M-633 NC No.46/08 Dated 20.2.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/768/AM07/DES-IV RLA No. 02/24/040/139/AM07 Adv. Lic. No. 0210092748 Dt. 21.8.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

Case No M-634 NC No.46/08 Dated 20.2.08	M/s. Val Organics (P) Ltd. F.No.01/83/50/410/AM06/DES-IV RLA F.No.03/95/40/529/AM06 Adv.Lic. No.0310342125 dated 9.8.2005

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/83-ALC1/2007 **MEETING DATE** : 20.02.2008

1	**Case No.:41/46/83-ALC1/2007**	Party Name:SAVIO TEXCONE PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01849/AM08/	RLA File :05/88/042/00042/AM99/	Lic.No/Date:0000101350 08.02.1999	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that this is a 1999 case and there is no representation from firm and decided to call for a copy of decision from firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

2	**Case No.:1/46/83-ALC1/2007**	Party Name:GAURAV EXPORTS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01809/AM08/	RLA File :08/80/040/00416/AM04/	Lic.No/Date:0810035600 23.01.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

3	**Case No.:10/46/83-ALC1/2007**	Party Name:IG SUPERABRASIVES INDIA	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01818/AM08/	RLA File :03/24/040/02390/AM04/	Lic.No/Date:0310253633 19.02.2004	Defer Date:
	Decision :			

4	**Case No.:2/46/83-ALC1/2007**	Party Name:INDO WEST EXPORTS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01810/AM08/	RLA File :03/24/040/02443/AM04/	Lic.No/Date:0310255600 01.03.2004	Defer Date:
	Decision :			

5	**Case No.:3/46/83-ALC1/2007**	Party Name:INTER CONTINENTAL (INDIA)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01811/AM08/	RLA File :08/24/040/00122/AM04/	Lic.No/Date:0810036763 09.03.2004	Defer Date:
	Decision :			

6	**Case No.:4/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01812/AM08/	RLA File :08/24/040/00120/AM04/	Lic.No/Date:0810036764 09.03.2004	Defer Date:
	Decision :			

7	**Case No.:5/46/83-ALC1/2007**	Party Name:INTER CONTINENTAL (INDIA)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01813/AM08/	RLA File :08/24/040/00121/AM04/	Lic.No/Date:0810036789 10.03.2004	Defer Date:
	Decision :			

8	**Case No.:6/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01814/AM08/	RLA File :08/24/040/00119/AM04/	Lic.No/Date:0810036794 10.03.2004	Defer Date:
	Decision :			

9	**Case No.:9/46/83-ALC1/2007**	Party Name:DIVYA JEWELLERS LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01817/AM08/	RLA File :05/88/040/00651/AM04/	Lic.No/Date:0510122014 25.03.2004	Defer Date:
	Decision :			

10	**Case No.:7/46/83-ALC1/2007**	Party Name:INTER CONTINENTAL (INDIA)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01815/AM08/	RLA File :08/24/040/00135/AM04/	Lic.No/Date:0810037370 26.03.2004	Defer Date:
	Decision :			

11	**Case No.:8/46/83-ALC1/2007**	Party Name:INTER CONTINENTAL (INDIA)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01816/AM08/	RLA File :08/24/040/00136/AM04/	Lic.No/Date:0810037373 26.03.2004	Defer Date:
	Decision :			

12	**Case No.:11/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01819/AM08/	RLA File :08/24/040/00005/AM05/	Lic.No/Date:0810037996 21.04.2004	Defer Date:
	Decision :			

13	**Case No.:12/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01820/AM08/	RLA File :08/24/040/00006/AM05/	Lic.No/Date:0810037997 21.04.2004	Defer Date:
	Decision :			

14	**Case No.:13/46/83-ALC1/2007**	Party Name:IG SUPERABRASIVES INDIA	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01821/AM08/	RLA File :03/24/040/00386/AM05/	Lic.No/Date:0310270591 25.05.2004	Defer Date:
	Decision :			

15	**Case No.:14/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01822/AM08/	RLA File :08/24/040/00056/AM05/	Lic.No/Date:0810040550 22.07.2004	Defer Date:
	Decision :			

16	**Case No.:15/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01823/AM08/	RLA File :08/24/040/00065/AM05/	Lic.No/Date:0810040927 04.08.2004	Defer Date:
	Decision :			

17	**Case No.:16/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01824/AM08/	RLA File :08/24/040/00066/AM05/	Lic.No/Date:0810040936 04.08.2004	Defer Date:
	Decision :			

18	**Case No.:17/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01825/AM08/	RLA File :08/24/040/00071/AM05/	Lic.No/Date:0810040954 05.08.2004	Defer Date:
	Decision :			

19	**Case No.:18/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01826/AM08/	RLA File :08/24/040/00072/AM05/	Lic.No/Date:0810040960 05.08.2004	Defer Date:
	Decision :			

20	**Case No.:19/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01827/AM08/	RLA File :08/24/040/00076/AM05/	Lic.No/Date:0810041017 09.08.2004	Defer Date:
	Decision :			

21	**Case No.:20/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01828/AM08/	RLA File :08/24/040/00082/AM05/	Lic.No/Date:0810041232 17.08.2004	Defer Date:
	Decision :			

22	**Case No.:21/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01829/AM08/	RLA File :08/24/040/00083/AM05/	Lic.No/Date:0810041233 17.08.2004	Defer Date:
	Decision :			

23	**Case No.:22/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01830/AM08/	RLA File :08/24/040/00086/AM05/	Lic.No/Date:0810041253 17.08.2004	Defer Date:
	Decision :			

24	**Case No.:23/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01831/AM08/	RLA File :08/24/040/00087/AM05/	Lic.No/Date:0810041254 17.08.2004	Defer Date:
	Decision :			

25	**Case No.:24/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01832/AM08/	RLA File :08/24/040/00088/AM05/	Lic.No/Date:0810041293 18.08.2004	Defer Date:
	Decision :			

26	**Case No.:25/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01833/AM08/	RLA File :08/24/040/00090/AM05/	Lic.No/Date:0810041394 20.08.2004	Defer Date:
	Decision :			

27	**Case No.:26/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01834/AM08/	RLA File :08/24/040/00058/AM05/	Lic.No/Date:0810041622 27.08.2004	Defer Date:
	Decision :			

28	**Case No.:27/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01835/AM08/	RLA File :08/24/040/00096/AM05/	Lic.No/Date:0810041764 08.09.2004	Defer Date:
	Decision :			

29	**Case No.:28/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01836/AM08/	RLA File :08/24/040/00100/AM05/	Lic.No/Date:0810041842 10.09.2004	Defer Date:
	Decision :			

30	**Case No.:29/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01837/AM08/	RLA File :08/24/040/00101/AM05/	Lic.No/Date:0810041848 10.09.2004	Defer Date:
	Decision :			

31	**Case No.:30/46/83-ALC1/2007**	Party Name:THE HANDICRAFTS & HANDLOOMS EXPORTS CORP.OF	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01838/AM08/	RLA File :08/81/040/00394/AM05/	Lic.No/Date:0810044788 03.01.2005	Defer Date:
	Decision : The committee decided that report from RLA regarding position of case be called.			

32	**Case No.:31/46/83-ALC1/2007**	Party Name:SABOO IMPEX	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01839/AM08/	RLA File :03/95/040/00023/AM06/	Lic.No/Date:0310326124 15.04.2005	Defer Date:
	Decision :			

33	**Case No.:32/46/83-ALC1/2007**	Party Name:SU-RAJ DIAMONDS AND JEWELLERY LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01840/AM08/	RLA File :03/95/040/00168/AM06/	Lic.No/Date:0310330554 18.05.2005	Defer Date:
	Decision :			

34	**Case No.:33/46/83-ALC1/2007**	Party Name:FINORNIC CHEMICALS (I) PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01841/AM08/	RLA File :03/94/040/00486/AM06/	Lic.No/Date:0310341229 02.08.2005	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and purity of import and export items and justification for wastage claimed be called for from firm. defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.

35	**Case No.:34/46/83-ALC1/2007**	Party Name:GOKUL JEWELLERY HOUSE PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01842/AM08/	RLA File :02/24/040/00137/AM06/	Lic.No/Date:0210082737 07.10.2005	Defer Date:
	Decision :			

36	**Case No.:26/33/82-ALC1/2005**	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Animal Husbandry. The Committee also decided to issue reminder.. Accordingly the case may be re-listed on 19.3.2008.			

37	**Case No.:35/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01843/AM08/	RLA File :08/24/040/00142/AM06/	Lic.No/Date:0810052178 21.11.2005	Defer Date:
	Decision :			

38	**Case No.:36/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01844/AM08/	RLA File :08/24/040/00174/AM06/	Lic.No/Date:0810052734 20.12.2005	Defer Date:
	Decision :			

39	**Case No.:50/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.

40	**Case No.:51/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

41	**Case No.:52/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01860/AM08/	RLA File :02/24/040/00205/AM06/	Lic.No/Date:0210084665 23.12.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/88/2004-ChII dated 24.7.2006 and decided to approve the case as under:

Item of Export	Qty	Item of Import	Qty
Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)	1 kg.	1) Diphenyl Amine 2) Di-Isobutylene l	0.405 kg. 0.680 kg.

No details of catalyst given so not recommended.
Bags may be cleared as per packing policy.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	**Case No.:53/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01861/AM08/	RLA File :02/24/040/00206/AM06/	Lic.No/Date:0210084666 23.12.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 15.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dicumylated Diphenylamine	1 kg.	Diphenyl Amine Alpha Methyl Styrene Toluene Methanol	0.461 kg. 0.644 kg. 0.100 kg. 0.050 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:54/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01862/AM08/	RLA File :02/24/040/00207/AM06/	Lic.No/Date:0210084667 23.12.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 6.3.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Accinox BL ($C_{15}H_{15}N$) Dimethyl Accridine	1 kg.	Diphenyl Amine	0.760 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	**Case No.:47/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01855/AM08/	RLA File :08/24/040/00183/AM06/	Lic.No/Date:0810052799 27.12.2005	Defer Date:

Decision :

45	**Case No.:48/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**

	HQ File :01/83/050/01856/AM08/	RLA File :08/24/040/00184/AM06/	Lic.No/Date:0810052800 27.12.2005	Defer Date:
	Decision :			

46	**Case No.:37/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01845/AM08/	RLA File :08/24/040/00197/AM06/	Lic.No/Date:0810052920 03.01.2006	Defer Date:
	Decision :			

47	**Case No.:38/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01846/AM08/	RLA File :08/24/040/00196/AM06/	Lic.No/Date:0810052929 03.01.2006	Defer Date:
	Decision :			

48	**Case No.:39/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01847/AM08/	RLA File :08/24/040/00220/AM06/	Lic.No/Date:0810053207 16.01.2006	Defer Date:
	Decision :			

49	**Case No.:40/46/83-ALC1/2007**	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01848/AM08/	RLA File :08/24/040/00219/AM06/	Lic.No/Date:0810053219 16.01.2006	Defer Date:
	Decision :			

50	**Case No.:11/4/82-ALC1/2006**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:7/11/81-ALC2/2006	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
51	HQ File :01/81/050/00075/AM07/	RLA File :31/24/040/00034/AM07/	Lic.No/Date:3110024889 08.05.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (Eng. Div.) as the export product is covered under ITC chapter 91.			

	Case No.:13/14/83-ALC1/2006	Party Name:STERLING ENTERPRISES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
52	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
53	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to all for report from RLA.			

	Case No.:18/19/83-ALC1/2007	Party Name:TALWAR BROTHERS P. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00539/AM07/	RLA File :02/24/040/00130/AM07/	Lic.No/Date:0210092537 11.08.2006	Defer Date:

54

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of DC(SSI) forwarded vide their U.O. No. 30(18)/2006-ME dated 27.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
FINISHED WOODEN PARTS & COMPONENTS OF MUSICAL INSTRUMENTS (VIOLIN / GUITAR FAMILY FITTINGS, PERCUSSION ETC.)	1 kg.	Relevant Grade of EBONY WOOD	2.04 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	**Case No.:43/46/83-ALC1/2007**	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 19.3.2008.			

56	**Case No.:27/26/83-ALC1/2006**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 19.3.2008.			

57	**Case No.:19/30/83-ALC1/2006**	Party Name:RENUKA GLASS DESIGNERS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00702/AM07/	RLA File :03/95/040/00766/AM07/	Lic.No/Date:0310400476 21.09.2006	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of SSI forwarded vide their U.O. No. 25(1)/SION/G&C/2006 dated 10.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Glass Wash Basin and Glass Mosaic Tiles	1 Sq. MT.	1. Float Glass (4-12 mm) 2. Colours for Glass wash Basin and Moisaic Tiles	1.35 sq. mtr. Per sq. mtr. Of export item. 400 gms. per sq. mtr. Against wash basin and 372 gms. per sq. mtr. against glass mosaic tiles of export item

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
58	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
59	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 19.3.2008.			

60	**Case No.:13/35/82-ALC1/2006**	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 19.3.2008.			

61	**Case No.:44/46/83-ALC1/2007**	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 19.3.2008.			

62	**Case No.:20/35/82-ALC1/2006**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 19.3.2008.			

63	**Case No.:45/46/83-ALC1/2007**	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 19.3.2008.			

64	**Case No.:13/34/82-ALC1/2006**	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:

65

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/75/2007/Ch.II dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Aqueous Film Foaming Foam (Non UL Listed) Grade 1% containing 3% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.03 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 3% containing 0.6% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.006 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 6% containing 0.3% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.003 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 3% containing 3.5% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.035 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 6% containing 1.8% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.018 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 3% containing 0.5% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.005 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 6% containing 0.3% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.003 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 3% containing 0.6% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.006 kg.
Aqueous Film Foaming Foam (Non UL Listed) Grade 6% containing 0.3% Perfluoro Alkyl Betaine by w/v	1 Litre	Film Forming Fluoro Surfactant (Perfluoro Alkyl Betaine)	0.003 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	**Case No.:29/38/82-ALC1/2006**	Party Name:MURTUZA EXPORTS,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 19.3.2008.			

67	**Case No.:21/44/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01060/AM07/	RLA File :03/95/040/01119/AM07/	Lic.No/Date:0310413403 22.12.2006	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

68	**Case No.:60/44/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

69	**Case No.:58/46/83-ALC1/2007**	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01866/AM08/	RLA File :03/94/040/01119/AM07/	Lic.No/Date:0310416203 16.01.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

70	**Case No.:49/46/83-ALC1/2007**	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01857/AM08/	RLA File :03/94/040/01164/AM07/	Lic.No/Date:0310416854 22.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for which includes 2% wastage as under.

Item of Export	Qty	Item of Import	Qty
Photographic colour Paper in sheet/roll form (Assorted Sizes)	180000 Sq. Meter.	Photographic Colour paper in jumbo rolls (Assorted Sizes)	183600 Sq. Meter.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:60/46/83-ALC1/2007**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01868/AM08/	RLA File :03/94/040/01146/AM07/	Lic.No/Date:0310416880 23.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2004/Ch.II dated 7.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fatty Alcohols (Cetyl, Stearyl & Ceto-Stearyl)	2600 MT	1. Palm Fatty Acid distillate 2. Copper Chromite Catalyst	3016 MT 10.4 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72	**Case No.:3/46/83-ALC1/2006**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01172/AM07/	RLA File :04/24/040/00416/AM07/	Lic.No/Date:0410087161 25.01.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

73	**Case No.:4/46/83-ALC1/2006**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01173/AM07/	RLA File :04/24/040/00417/AM07/	Lic.No/Date:0410087162 25.01.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

74	**Case No.:46/46/83-ALC1/2007**	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01854/AM08/	RLA File :07/24/040/00727/AM07/	Lic.No/Date:0710049839 29.01.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

75	**Case No.:56/46/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01864/AM08/	RLA File :17/24/040/00073/AM07/	Lic.No/Date:1710001527 31.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2006/Ch.II dated 22.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Aqueous Solution of Oleyl Amine 30 moles Ethoxylate (Active content : 80% min)	1 kg.	Oleyl Amine Ethylene Oxide	0.139 kg. 0.678 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	**Case No.:61/46/83-ALC1/2007**	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01869/AM08/	RLA File :03/94/040/01135/AM07/	Lic.No/Date:0310417704 31.01.2007	Defer Date: 19.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:62/46/83-ALC1/2007	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01870/AM08/	RLA File :03/94/040/01005/AM07/	Lic.No/Date:0310417718 31.01.2007	Defer Date:

77 **Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/102/2006/Ch.II dated 15.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sulphol Liquid Black B (Leuco Sulphur Black I) Dye Content : 36%	1 kg.	Sulphur Black Grains Sulphur Blue	0.353 kg. 0.0072 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:57/46/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01865/AM08/	RLA File :17/24/040/00074/AM07/	Lic.No/Date:1710001533 01.02.2007	Defer Date:

78 **Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/140/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Propylene Glycol (22) Trimethylol Propane Ether (Product 22 TM)	1 kg.	Trimethylol Propane Ethylene Oxide	0.1228 kg. 0.8872 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	**Case No.:55/46/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01863/AM08/	RLA File :03/95/040/01332/AM07/	Lic.No/Date:0310418228 02.02.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008

	Case No.:422/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01192/AM07/	RLA File :09/24/040/00449/AM07/	Lic.No/Date:0910029183 05.02.2007	Defer Date:

80

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid	1.387 kg.
		2. Acetyl Anisole	0.929 kg.
		3. Soda Amide	0.480 kg.
		4. Activated Carbon	0.02 kg.
		5. Methanol	1.00 kg.
		6. Toluene	1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:64/46/83-ALC1/2007	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
81	HQ File :01/83/050/01872/AM08/	RLA File :03/94/040/01162/AM07/	Lic.No/Date:0310418420 06.02.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.

	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
82	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 19.3.2008

83	**Case No.:59/46/83-ALC1/2007**	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for report from RLA regarding position of the case and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.3.2008.			

84	**Case No.:63/46/83-ALC1/2007**	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01871/AM08/	RLA File :08/24/040/00078/AM07/	Lic.No/Date:0810062809 07.02.2007	Defer Date:
	Decision : Already approved in ALC meeting 18/08 dt.8.8.2007			

85	**Case No.:65/46/83-ALC1/2007**	Party Name:DEVANSHI DYESTUFF	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01873/AM08/	RLA File :03/94/040/01211/AM07/	Lic.No/Date:0310419060 09.02.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/102/2005/Ch.II dated 17.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Solvant Black 46 (Solvent Black KPC) Containing 51.38% Basic Violet 3 and 48.62% acid yellow 36	1 kg.	1. Diphenylamine 2. N,N Dimethyl Aniline 3. Vanadium Pentaoxide	0.258 kg. 0.618 kg. 0.005 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	**Case No.:66/46/83-ALC1/2007**	Party Name:BHARAT DYE CHEM	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01874/AM08/	RLA File :08/24/040/00328/AM07/	Lic.No/Date:0810062895 13.02.2007	Defer Date:
	Decision :write to NIC			

	Case No.:67/46/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01875/AM08/	RLA File :03/95/040/01379/AM07/	Lic.No/Date:0310419553 13.02.2007	Defer Date:

87 **Decision :**
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 6.8.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
C16-C18 Fatty Alcohol 40 moles Ethoxylate	1 kg.	C16-C18 Fatty Alcohol Ethylene Oxide	0.130 kg. 0.890 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:4/2/82-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Rejected**
	HQ File :01/82/050/01705/AM07/	RLA File :02/24/040/00339/AM07/	Lic.No/Date:0210098511 26.02.2007	Defer Date:

88 **Decision :** The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:10/1/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
89	HQ File :01/83/050/01332/AM07/	RLA File :17/24/040/00083/AM07/	Lic.No/Date:1710001579 12.03.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

90	**Case No.:11/3/83-ALC1/2007**	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

91	**Case No.:8/16/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01368/AM07/	RLA File :17/24/040/00088/AM07/	Lic.No/Date:1710001593 23.03.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

92	**Case No.:68/46/83-ALC1/2007**	Party Name:TANFAC INDUSTRIES LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01876/AM08/	RLA File :04/24/040/00393/AM07/	Lic.No/Date:0410088572 27.03.2007	Defer Date:
	Decision : Approved in NC no. 36/08 dt. 12.12.2007			

93	**Case No.:9/16/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01372/AM07/	RLA File :17/24/040/00089/AM07/	Lic.No/Date:1710001598 27.03.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

94	**Case No.:69/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01877/AM08/	RLA File :03/94/040/01237/AM07/	Lic.No/Date:0310425278 30.03.2007	Defer Date:
	Decision : Already approved in NC no. 24/08 dt. 26.9.2007			

95	**Case No.:70/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01878/AM08/	RLA File :05/24/040/01043/AM07/	Lic.No/Date:0510201926 30.03.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

96	**Case No.:71/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01879/AM08/	RLA File :05/24/040/01046/AM07/	Lic.No/Date:0510201928 30.03.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

97	**Case No.:72/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01880/AM08/	RLA File :05/24/040/01053/AM07/	Lic.No/Date:0510201932 30.03.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

98	**Case No.:73/46/83-ALC1/2007**	Party Name:SYNERGY NATURAL CARES	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01881/AM08/	RLA File :05/24/040/00920/AM07/	Lic.No/Date:0510201939 30.03.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

99	**Case No.:74/46/83-ALC1/2007**	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01882/AM08/	RLA File :03/94/040/01518/AM07/	Lic.No/Date:0310425589 03.04.2007	Defer Date:
	Decision : Already approved in NC meeting NO. 39/08 dt. 2.1.2008			

100	**Case No.:76/46/83-ALC1/2007**	Party Name:ELCORP PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01884/AM08/	RLA File :05/24/040/01040/AM07/	Lic.No/Date:0510202170 04.04.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

101	**Case No.:20/19/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00034/AM08/	RLA File :03/95/040/01364/AM07/	Lic.No/Date:0310425612 04.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 19.3.2008.			

102	**Case No.:75/46/83-ALC1/2007**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01883/AM08/	RLA File :03/94/040/01523/AM07/	Lic.No/Date:0310425698 05.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008			

103	**Case No.:80/46/83-ALC1/2007**	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01888/AM08/	RLA File :35/24/040/00070/AM07/	Lic.No/Date:3510020779 05.04.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (Eng. Div.) as the export product is covered under ITC chapter 74.			

104	**Case No.:5/6/83-ALC1/2007**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

105	**Case No.:77/46/83-ALC1/2007**	Party Name:STALWART CREATIONS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01885/AM08/	RLA File :05/24/040/00013/AM08/	Lic.No/Date:0510202215 09.04.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

106	**Case No.:9/17/83-ALC1/2007**	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

107	**Case No.:78/46/83-ALC1/2007**	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01886/AM08/	RLA File :05/24/040/00010/AM08/	Lic.No/Date:0510202306 10.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

108	**Case No.:21/19/83-ALC1/2007**	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00078/AM08/	RLA File :03/95/040/00018/AM08/	Lic.No/Date:0310426069 10.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 31.12.2007 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 19.3.2008.			

109	**Case No.:10/10/83-ALC1/2007**	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

110	**Case No.:79/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01887/AM08/	RLA File :03/94/040/00023/AM08/	Lic.No/Date:0310426740 13.04.2007	Defer Date:
	Decision : Already approved in NC no. 24/08 dt. 26.9.2007			

111	**Case No.:15/17/83-ALC1/2007**	Party Name:SHYAM CHEM IMPEX,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00140/AM08/	RLA File :07/24/040/00892/AM07/	Lic.No/Date:0710051312 18.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

112	**Case No.:81/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01889/AM08/	RLA File :03/95/040/01564/AM07/	Lic.No/Date:0310427360 19.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

113	**Case No.:82/46/83-ALC1/2007**	Party Name:KODAK INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01890/AM08/	RLA File :17/24/040/00007/AM08/	Lic.No/Date:1710001622 20.04.2007	Defer Date:
	Decision : Already approved in NC meeting no.			

114	**Case No.:83/46/83-ALC1/2007**	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01891/AM08/	RLA File :05/24/040/00930/AM07/	Lic.No/Date:0510202766 20.04.2007	Defer Date:
	Decision : Already approved in meeting no. 44/08 dt. 6.2.2008			

115	**Case No.:23/19/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

116	**Case No.:84/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01892/AM08/	RLA File :03/94/040/01156/AM07/	Lic.No/Date:0310427563 23.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

117	**Case No.:85/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01893/AM08/	RLA File :03/94/040/01480/AM07/	Lic.No/Date:0310427569 23.04.2007	Defer Date:
	Decision : Already approved in NC meeting no.24/08 dt. 26.9.2007			

118	**Case No.:24/16/83-ALC1/2007**	Party Name:THERMAX LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00174/AM08/	RLA File :31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

119	**Case No.:86/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01894/AM08/	RLA File :03/95/040/01623/AM07/	Lic.No/Date:0310427819 25.04.2007	Defer Date:
	Decision : Approved in NC meeting no. 36/08 dt. 12.12.2007			

120	**Case No.:87/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01895/AM08/	RLA File :05/24/040/00062/AM08/	Lic.No/Date:0510202960 26.04.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

121	**Case No.:88/46/83-ALC1/2007**	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01896/AM08/	RLA File :02/24/040/00018/AM08/	Lic.No/Date:0210100317 26.04.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.0306 kg.
		(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl)	0.20 kg.
		(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	
Fire Fighting Chemical-Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam Concentrate 6% (IFP Unilight AGFFF Type 3/6) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) & 7% of relevant Hydrocarbon Surfactant	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.07 kg.
		(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl)	0.0306 kg.
		(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	
		(iv) Biopolymer	0.20 kg.
			0.07 kg.

			0.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	**Case No.:89/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01897/AM08/	RLA File :05/24/040/00069/AM08/	Lic.No/Date:0510203033 27.04.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

123	**Case No.:90/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01898/AM08/	RLA File :05/24/040/00081/AM08/	Lic.No/Date:0510203157 03.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

124	**Case No.:91/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01899/AM08/	RLA File :05/24/040/00090/AM08/	Lic.No/Date:0510203158 03.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

125	**Case No.:92/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01900/AM08/	RLA File :05/24/040/00078/AM08/	Lic.No/Date:0510203159 03.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

126	**Case No.:93/46/83-ALC1/2007**	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01901/AM08/	RLA File :31/24/040/00030/AM08/	Lic.No/Date:3110029114 03.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

127	**Case No.:28/19/83-ALC1/2007**	Party Name:HIGH POLYMER LABS LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00234/AM08/	RLA File :05/24/040/00073/AM08/	Lic.No/Date:0510203190 03.05.2007	Defer Date:20.02.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
KINOX-9 2,2-Thiobis(4-Methyl-6-Tertbutyl Phenol)	1 kg.	Methyl-2-Tertiary Butyl Phenol Petroleum Ether Isooctane Methanol	1.600 kg. 1.00 kg. 0.400 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	**Case No.:94/46/83-ALC1/2007**	Party Name:AERO EXPORTS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01902/AM08/	RLA File :05/24/040/00100/AM08/	Lic.No/Date:0510203353 07.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for information regarding whether it is coated or uncoated if both then bifurcation of qty. Accordingly the case may be re-listed on 19.3.2008.			

129	**Case No.:582/24/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

130	**Case No.:25/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

131	**Case No.:26/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

132	**Case No.:95/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01903/AM08/	RLA File :07/24/040/00057/AM08/	Lic.No/Date:0710051550 09.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

133	**Case No.:96/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01904/AM08/	RLA File :07/24/040/00083/AM08/	Lic.No/Date:0710051573 09.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

134	**Case No.:18/12/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and also decided to refer a copy of application to Deptt. of Fertlizer . Accordingly the case may be re-listed on 19.3.2008.			

135	**Case No.:97/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01905/AM08/	RLA File :03/94/040/00115/AM08/	Lic.No/Date:0310429000 10.05.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR BA 77 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - 3 BUTENE 2 ONE 4 - PHENYL	1 KG.	ORTHOCHLORO BENZALDEHYDE	---0.700 KGS.
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	--0.620 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

136	**Case No.:98/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01906/AM08/	RLA File :03/94/040/00106/AM08/	Lic.No/Date:0310429108 11.05.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN--0.528 KG PYRIDINE--0.405 KG.	
SOLAR BOZ ELECTROLESS PRODUCT CHEMICAL NAME 99% BUTYNEDIOL	1 KG.	BUTYNEDIOL--0.990 Kg.	
SOLAR BMP 176 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPOXYLATED 2 BUTYNE 1,4 DIOL	1 KG.	BUTYNEDIOL---1.280 Kg.	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	**Case No.:99/46/83-ALC1/2007**	Party Name:STALWART CREATIONS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks .. Accordingly the case may be re-listed on 19.3.2008.			

138	**Case No.:100/46/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01908/AM08/	RLA File :05/24/040/00074/AM08/	Lic.No/Date:0510203787 17.05.2007	Defer Date:
	Decision : Already approved.			

139	**Case No.:34/19/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00356/AM08/	RLA File :03/95/040/01310/AM07/	Lic.No/Date:0310429775 17.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 12.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertrazine C.I.No. 19140) (Dye content: 87%)	1 kg.	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash 6. Activated Carbon	0.560 kg. 0.923 kg. 0.410 kg. 0.360 kg. 0.570 kg. 0.020 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

140	**Case No.:101/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01909/AM08/	RLA File :07/24/040/00112/AM08/	Lic.No/Date:0710051690 18.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

141	**Case No.:22/14/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 19.3.2008.			

142	**Case No.:102/46/83-ALC1/2007**	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01910/AM08/	RLA File :03/95/040/00130/AM08/	Lic.No/Date:0310430833 28.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 7.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. VAT Violet 1 MD(N) (Dye content 18.9%)	1 kg.	1. VAT Violet 1 CDP crude	0.201 kg.
		2. Sodium Lignin Sulfonate	0.685 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.164 kg.
2. VAT Blue 4 MD(N) (Dye content 19.6%)	1 kg.	1. VAT Blue 4 CDP crude	0.218 kg.
		2. Sodium Lignin Sulfonate	0.626 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.158 kg.
3. VAT Yellow 2 MD(N) (Dye content 16.2%)	1 kg.	1. VAT Yellow 2 CDP crude	0.180 kg.
		2. Sodium Lignin Sulfonate	0.703 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.167 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
143	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

144	**Case No.:36/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

145	**Case No.:43/19/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00480/AM08/	RLA File :03/95/040/01635/AM07/	Lic.No/Date:0310431249 31.05.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.II dated 27.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Liquid Stabilizer PS 1190 Mixture of Cadmium Octoate Zinc Octoate & Barium Octoate (Zinc content : 1% Barium content : 12% Cadmium content : 5%) Triphenyl Phosphite : 15.8%	1 kg.	1. Octoic Acid 2. Triphenyl Phisphite	0.404 kg. 0.167 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	**Case No.:103/46/83-ALC1/2007**	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01911/AM08/	RLA File :31/24/040/00061/AM08/	Lic.No/Date:3110029448 05.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

	Case No.:106/46/83-ALC1/2007	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01914/AM08/	RLA File :03/95/040/00208/AM08/	Lic.No/Date:0310431825 06.06.2007	Defer Date:
147	**Decision :** The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for which include 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:104/46/83-ALC1/2007	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01912/AM08/	RLA File :04/24/040/00087/AM08/	Lic.No/Date:0410089892 11.06.2007	Defer Date:

148

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2004/Ch.II dated 1.4.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Leather Chemical Abhitan PRW Containing Dicyandiamide Formaldehyde mono condensate 45% and sodium poly acrylate 16%	1 kg.	1. Dicyandiamide 2. Acrylic Acid	0.330 kg. 0.101 kg.
Leather Chemical Abhitan ID Containing sodium salt of sulfonated naphthalene Formaldehyde condensate 37% and Dicyandiamide Formaldehyde mono condensate 41%	1 kg.	Dicyandiamide	300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

149	**Case No.:105/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01913/AM08/	RLA File :05/24/040/00201/AM08/	Lic.No/Date:0510204728 11.06.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

150	**Case No.:122/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01930/AM08/	RLA File :03/94/040/00140/AM08/	Lic.No/Date:0310432185 11.06.2007	Defer Date:
	Decision :already approved in NC meeting 27/08 dt. 17.10.2007			

151	**Case No.:673/24/83-ALC1/2007**	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

152	**Case No.:107/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

153	**Case No.:123/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01931/AM08/	RLA File :03/95/040/00215/AM08/	Lic.No/Date:0310432609 14.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

154	**Case No.:50/16/83-ALC1/2007**	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Ministry of Environment and Forest the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

155	**Case No.:124/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01932/AM08/	RLA File :03/95/040/00136/AM08/	Lic.No/Date:0310432838 15.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

156	**Case No.:125/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01933/AM08/	RLA File :03/95/040/00125/AM08/	Lic.No/Date:0310432839 15.06.2007	Defer Date:19.03.2008
	Decision : Already approved in meeting no. 44/08 dt. 6.2.2008			

157	**Case No.:66/19/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

158	**Case No.:109/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01917/AM08/	RLA File :05/24/040/00206/AM08/	Lic.No/Date:0510205068 18.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

159	**Case No.:110/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01918/AM08/	RLA File :05/24/040/00207/AM08/	Lic.No/Date:0510205071 18.06.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

160	**Case No.:108/46/83-ALC1/2007**	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01916/AM08/	RLA File :08/24/040/00072/AM08/	Lic.No/Date:0810065462 19.06.2007	Defer Date:
	Decision : Already approved in NC meeting NO. 25/08 dt. 3.10.2007			

161	**Case No.:694/24/83-ALC1/2007**	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00547/AM08/	RLA File :05/24/040/00214/AM08/	Lic.No/Date:0510205086 19.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

162	**Case No.:111/46/83-ALC1/2007**	Party Name:JANANI INTERNATIONAL (P) LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01919/AM08/	RLA File :35/24/040/00011/AM08/	Lic.No/Date:3510021112 20.06.2007	Defer Date:
	Decision :Already approved.			

163	**Case No.:1/17/85-ALC3/2007**	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Rejected**
	HQ File :01/85/050/00048/AM08/	RLA File :03/95/040/00074/AM08/	Lic.No/Date:0310433520 22.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

164	**Case No.:112/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01920/AM08/	RLA File :03/94/040/00286/AM08/	Lic.No/Date:0310433685 25.06.2007	Defer Date:
	Decision :Already approved in NC meeting No. 38/08 dt. 26.12.2007			

165	**Case No.:113/46/83-ALC1/2007**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. and refer to Ministry of Steels. Accordingly the case may be re-listed on 19.3.2008.			

166	**Case No.:115/46/83-ALC1/2007**	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01923/AM08/	RLA File :03/94/040/00241/AM08/	Lic.No/Date:0310434550 29.06.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

167	**Case No.:116/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01924/AM08/	RLA File :03/94/040/00314/AM08/	Lic.No/Date:0310434552 29.06.2007	Defer Date:
	Decision :Already approved in NC meeting No. 38/08 dt. 26.12.2007			

168	**Case No.:114/46/83-ALC1/2007**	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

169	**Case No.:777/24/83-ALC1/2007**	Party Name:JET CHEMICALS PVT.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00782/AM08/	RLA File :03/94/040/00285/AM08/	Lic.No/Date:0310434613 02.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/119/2000/Ch.II dated 5.11.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
5-Nitro Isopthalic Acid Di Methyl Ester (99.5%)	1 kg.	Isophthalic Acid	1.06 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

170	**Case No.:84/19/83-ALC1/2007**	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.

171	**Case No.:117/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01925/AM08/	RLA File :07/24/040/00228/AM08/	Lic.No/Date:0710052376 06.07.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.

172	**Case No.:809/24/83-ALC1/2007**	Party Name:INDO AMINES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00787/AM08/	RLA File :03/94/040/00138/AM08/	Lic.No/Date:0310435338 06.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/36/2005/Ch.II dated 27.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Oleyl Diamine	1 kg.	Oleic Acid	0.941 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

173	**Case No.:127/46/83-ALC1/2007**	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01935/AM08/	RLA File :03/94/040/00240/AM08/	Lic.No/Date:0310435381 09.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

174	**Case No.:118/46/83-ALC1/2007**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01926/AM08/	RLA File :17/24/040/00085/AM07/	Lic.No/Date:1710001707 11.07.2007	Defer Date:
	Decision : Already approved in NC meeting no. 34/08 dt. 28.11.2007			

175	**Case No.:119/46/83-ALC1/2007**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01927/AM08/	RLA File :17/24/040/00001/AM08/	Lic.No/Date:1710001708 11.07.2007	Defer Date:
	Decision : Already approved in NC meeting no. 34/08 dt. 28.11.2007			

176	**Case No.:120/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01928/AM08/	RLA File :03/94/040/00340/AM08/	Lic.No/Date:0310435822 11.07.2007	Defer Date:
	Decision : Already approved in NC meeting no. 38/08 dt. 28.11.2007			

177	**Case No.:102/19/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008			

178	**Case No.:121/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01929/AM08/	RLA File :03/94/040/00365/AM08/	Lic.No/Date:0310435937 12.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

		NIACIN	
NEOBRITE BPC 48% Containing 21.60% Niacin and 22% Benzyl Chloride.	1 KGS	BENZYL CHLORIDE	216 Gms
			220 Gms

TEKNOBRITE AZ 1085 M Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10L-45.	1 KGS	Ralufon EA 15-90 (Poly ethylene glycol - ethythexyl - sulfopropyl - diether, K - salt)	35 Gms
		Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	35 Gms
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	20 Gms

TEKNOBRITE AZ 1085 R Containing 6.63% Benzaldehyde, 4.31% Acetone, 7.3% Orthochloro Benzaldehyde and 30% ISO Propyl Alcohol.	1 KGS	Benzaldehyde	66.3 Gms
		Acetone	43.1 Gms
		Orthochloro Benzaldehyde	73 Gms
		ISO Propyl Alcohol	300 Gms

HALLMARK AS 26 Containing 13.5% Raluplate SP2, 2.6% Propargyl Alcohol, 6.5% Butynediol, 6.9 Ethylene Oxide, 6.1% Sodium Sulphite and 4% Allyl Chloride.	1 LTR	Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	135 Gms
		Propargyl Alcohol (Prop -2-YN-1-OL)	26 Gms
		Butynediol (2-Butyne-1, 4-Diol)	65 Gms
		Ethylene Oxide	69 Gms
		Sodium Sulphite	61 Gms
		Allyl Chloride (3-Chloropropene)	40 Gms

OMNI ADDITIVE 9020 containing 14.2% Sodium Sulphite, 10% Allyl Chloride, 20% Sodium Sacchrine.	1 LTR	SODIUM SULPHITE	142 GMS
		Allyl Chloride (3-Chloropropene)	100 GMS
		SODIUM SACCHARINE	200 GMS

TEKNOBRITE AZ 2098 ER Containing 5.1% Benzaldehyde, 3.3% Acetone, 5.5% Orthochlorobenzaldehyde & 30% Iso propyl Alcohol.	1 LTR	BENZALDEHYDE	51 GMS
		ACETONE	33 GMS
		ORTHOCHLOROBENZALDEHYDE	55 GMS
		ISO PROPYL ALCOHOL	300 GMS

TEKNOBRITE AZ 2098 M Containing 3% Ralufon Nape 14-90, 1% Calfax 10 L-45, 5% Ralufon EA 15-90, 2% Ralufon F 11-13, 2% Dicolloy TPS 03 and 2% Tetrapotassium Pyrophosphate.	1 KGS	Ralufon Nape 14-90 (2-Napthalenyl -3- Sulfopropyl Ether, Alkali Salt)	30 Gms
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	10 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethythexyl - sulfopropyl - diether, K - salt)	50 Gms
		Ralufon F 11-13 (polyethylene glycol - alkyl - (3-sulfopropyl)-diether, k- salt))	20 Gms
		Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	20 Gms
		Tetra potassium Pyrophosphate	20 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

179	**Case No.:128/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01936/AM08/	RLA File :03/94/040/00360/AM08/	Lic.No/Date:0310436281 16.07.2007	Defer Date:
	Decision :approved in NC meeting No. 30/08 dt. 30.10.2007			

180	**Case No.:126/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008			

181	**Case No.:140/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01948/AM08/	RLA File :03/94/040/00384/AM08/	Lic.No/Date:0310436912 20.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin.	1 KGS	Pyridine	410 Gms
		Epichlorohydrin (Glycldyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms

NEOBRITE IMZ Containing 99% Imidazole.	1 KGS	Imidazole (Glyoxaline 1, 3 - Diazole)	990 Gms

STERO ANS 300		NONYL PHENOL	235 GMS
Nonyl Phenol Ethoxlate containing 21% Ethylene Oxide.	1 KGS	ETHYLENE OXIDE	235 GMS

DECOREX CA SALT containing 99.5% Chromic Acid.	1 KGS	Chromic Acid	995 GMS

KEMTEK NI 512 A as containing 50% Nickel Sulphate	1 LTR	Nickel Sulphate	500 GMS

KEMTEK NI 512 B containing 15% Sodium Hypophosphite	1 LTR	Sodium Hypophosphite	150 GMS

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

182	**Case No.:132/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01940/AM08/	RLA File :05/24/040/00326/AM08/	Lic.No/Date:0510206746 25.07.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

183	**Case No.:141/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01949/AM08/	RLA File :03/94/040/00416/AM08/	Lic.No/Date:0310437528 26.07.2007	Defer Date:
	Decision : Already approved in N C meeting NO. 40/08 dt. 9.1.2008			

184	**Case No.:842/24/83-ALC1/2007**	Party Name:DCW LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00839/AM08/	RLA File :35/24/040/00021/AM08/	Lic.No/Date:3510021319 26.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case. Since inputs are only packing materials, both items of import are allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

185	**Case No.:129/46/83-ALC1/2007**	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

186	**Case No.:130/46/83-ALC1/2007**	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01938/AM08/	RLA File :03/95/040/00410/AM08/	Lic.No/Date:0310437696 30.07.2007	Defer Date:
	Decision :Approved in NC meeting No. 45/08 dt. 13.2.2008			

187	**Case No.:131/46/83-ALC1/2007**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**

	HQ File :01/83/050/01939/AM08/	RLA File :17/24/040/00013/AM08/	Lic.No/Date:1710001727 30.07.2007	Defer Date:
	Decision : Already approved in 37/08 dt. 19.12.2007			

188	**Case No.:133/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01941/AM08/	RLA File :05/24/040/00332/AM08/	Lic.No/Date:0510207007 31.07.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

189	**Case No.:142/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01950/AM08/	RLA File :03/95/040/00405/AM08/	Lic.No/Date:0310438024 01.08.2007	Defer Date:
	Decision : Already approved in 45/08 dt. 13.2.2008			

190	**Case No.:134/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01942/AM08/	RLA File :05/24/040/00365/AM08/	Lic.No/Date:0510207142 03.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

191	**Case No.:135/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01943/AM08/	RLA File :05/24/040/00350/AM08/	Lic.No/Date:0510207144 03.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

192	**Case No.:143/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01951/AM08/	RLA File :03/94/040/00432/AM08/	Lic.No/Date:0310438231 03.08.2007	Defer Date:

	Decision : Already approved in 37/08 dt. 19.12.2007

193	**Case No.:136/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

194	**Case No.:139/46/83-ALC1/2007**	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01947/AM08/	RLA File :05/24/040/00259/AM08/	Lic.No/Date:0510207196 06.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and decided write to RLA for Hard copy of application. Accordingly the case may be re-listed on 19.3.2008.			

195	**Case No.:885/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00892/AM08/	RLA File :03/95/040/00830/AM07/	Lic.No/Date:0310438385 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/316/2000/Ch.III dated 26.3.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stablizer PA-105	1 kg.	Litharge	0.915 kg.

No justfication for allow import of stearic Acid.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

196	**Case No.:886/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00893/AM08/	RLA File :03/95/040/00982/AM07/	Lic.No/Date:0310438387 06.08.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.II dated 27.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Liquid Stabilizer PS 1190 Mixture of Cadmium Octoate Zinc Octoate & Barium Octoate (Zinc content : 1% Barium content : 12% Cadmium content : 5%) Triphenyl Phosphite : 15.8%	1 kg.	Octoic Acid Triphenyl Phisphite	0.404 kg. 0.167 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

197	**Case No.:887/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00894/AM08/	RLA File :03/95/040/00864/AM07/	Lic.No/Date:0310438395 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.II dated 11.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer PA-805 (Lead content: 35 ± 1%) Tribasic Lead Sulphate 23 ± 1% Lead Stearate & Dibasic Lead Stearate Mixture 43 ± 1% Wax 21 ± 1%	1 kg.	Litharge Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid (Palmitic Acid content 90% min.) Wax	0.375 kg. 0.265 kg. 0.210 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

198	**Case No.:137/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01945/AM08/	RLA File :07/24/040/00314/AM08/	Lic.No/Date:0710052738 07.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

199	**Case No.:138/46/83-ALC1/2007**	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01946/AM08/	RLA File :03/94/040/00445/AM08/	Lic.No/Date:0310438602 07.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I since the export product is under chapter 84 of ITC which is allocated to NC-I as per O&M instruction No. 03/08 dt. 31.1.2008			

200	**Case No.:891/24/83-ALC1/2007**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00898/AM08/	RLA File :03/94/040/00382/AM08/	Lic.No/Date:0310438586 07.08.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ethyl Triphenyl Phosphonium Bromide	1 kg.	1. Triphenyl phossphine 2. Ethyl Bromide	0.780 kg. 0.363 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

201	**Case No.:899/24/83-ALC1/2007**	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00909/AM08/	RLA File :07/24/040/00338/AM08/	Lic.No/Date:0710052771 08.08.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 5.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

202	**Case No.:923/24/83-ALC1/2007**	Party Name:POLYGON CHEMICALS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00937/AM08/	RLA File :08/24/040/00124/AM08/	Lic.No/Date:0810066500 09.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008			

203	**Case No.:929/24/83-ALC1/2007**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00943/AM08/	RLA File :03/94/040/00392/AM08/	Lic.No/Date:0310438866 09.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008			

204	**Case No.:144/46/83-ALC1/2007**	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01952/AM08/	RLA File :05/24/040/00356/AM08/	Lic.No/Date:0510207465 10.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

205	**Case No.:145/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01953/AM08/	RLA File :05/24/040/00398/AM08/	Lic.No/Date:0510207471 10.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

206	**Case No.:941/24/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00955/AM08/	RLA File :17/24/040/00047/AM08/	Lic.No/Date:1710001730 10.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008			

207	**Case No.:785/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (P.hDiv.)..Accordingly the case may be re-listed on 19.3.2008			

208	**Case No.:956/24/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00972/AM08/	RLA File :03/95/040/00471/AM08/	Lic.No/Date:0310439370 14.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.II dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
LZ 5318 A (0256.1) Overbased Sodium Sulphonate Extreme Pressure Additive containing 7.05% Polybutene Succnic Anhydride 33% of 150 Solvent Neutral	1 kg.	150 Solvent Neutral	0.3320 kg.
		Dodecyl Phenol	0.0466 kg.
		Sulfonic Acid	0.2101 kg.
		C_{20} – C_{24} Linear Alkyl Benzene Sulfonic Acid	
		Polybutene	0.0608 kg.
		Maleic Anhydride	0.0058 kg.
		Filter Aid (Diatomaceous Earth)	0.0383 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

209	**Case No.:957/24/83-ALC1/2007**	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00973/AM08/	RLA File :03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.II dated 19.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
BPI – 44625 Process Additive Chemical Antimony Pentoxide 25% con.	1 kg.	Antimony Trioxide Solid	0.229 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

210	**Case No.:146/46/83-ALC1/2007**	Party Name:GUJARAT CHEMICALS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01954/AM08/	RLA File :08/24/040/00127/AM08/	Lic.No/Date:0810066717 21.08.2007	Defer Date:

Decision : Already Approved in NC meeting NO. 45/08 dt. 13.2.2007

211	**Case No.:21/25/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01046/AM08/	RLA File :03/95/040/00116/AM08/	Lic.No/Date:0310440172 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.II dated 18.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Polyethylene Wax based Lubrication Compound (containing 96±1% P.E. Wax)	1 kg.	1. P.E. Wax 2. Stearic Acid 3. Antioxidant (Butylated Hydroxy Toluene)	0.970 kg. 0.02 kg. 0.02 kg.
Acrylic Processing Aid (Lubricated) containing 90% of Processing Aid (Acrylic based)		1. Processing Aid (Acrylic based) 2. Polyethylene Wax	0.910 kg. 0.100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

212	**Case No.:25/25/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01050/AM08/	RLA File :03/95/040/01376/AM07/	Lic.No/Date:0310440228 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.II dated 18.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Polyethylene Wax based Lubrication Compound (containing 96±1% P.E. Wax)	1 kg.	1. P.E. Wax 2. Stearic Acid 3. Antioxidant (Butylated Hydroxy Toluene)	0.970 kg. 0.02 kg. 0.02 kg.
Acrylic Processing Aid (Lubricated) containing 90% of Processing Aid (Acrylic based)		1. Processing Aid (Acrylic based) 2. Polyethylene Wax	0.910 kg. 0.100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

213	**Case No.:35/25/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01060/AM08/	RLA File :03/95/040/00507/AM08/	Lic.No/Date:0310440413 22.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008			

214	**Case No.:147/46/83-ALC1/2007**	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01955/AM08/	RLA File :03/94/040/00508/AM08/	Lic.No/Date:0310440523 23.08.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC (Textile) as decided in NC meeting no. 42/08			

215	**Case No.:148/46/83-ALC1/2007**	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01956/AM08/	RLA File :03/95/040/00480/AM08/	Lic.No/Date:0310440524 23.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/46/2003/Ch.II dated 16.4.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Spectragum – CR Containing Tapioca Starch (Anyhydrous Basis) 85% Min.	1 kg.	Tapioca Starch	1.005 kg.
Spectragum – PT Containing Tapioca Starch (Anyhydrous Basis) 85% Min.	1 kg.	Tapioca Starch	0.992 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

216	**Case No.:995/24/83-ALC1/2007**	Party Name:ATUL LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01013/AM08/	RLA File :08/24/040/00131/AM08/	Lic.No/Date:0810066767 23.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/24/2006 dated 31.12.2007 decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Metsulfuron Methyl Technical	1 kg.	1) 2-(Carbomethoxy) Benzene Sulfonamide	0.958 kg.
		2) 2-Amino 4-Methoxy 6-Methyl-1,3,5-Triazine	0.459 kg.
		3) N-Butyl Isocyanate	0.150 kg.
		4) 1,4 Diazabicyclo (2,2,2) Octane	0.001 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

217	**Case No.:2/25/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Approved**
	HQ File :01/83/050/01027/AM08/	RLA File :31/24/040/00183/AM08/	Lic.No/Date:3110030542 27.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2005/Ch.II dated 11.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Rathipon Red 5256	1 kg.	1. Phenyl 3-Methyl 5-Pyrazolone	0.280 kg.
		2. Primene 81 R (C 12 – C 14-t Alkyl Amine)	0.157 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

218	**Case No.:44/25/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.

219	**Case No.:149/46/83-ALC1/2007**	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for hard copy from RLA. Accordingly the case may be re-listed on 19.3.2008.			

220	**Case No.:150/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01958/AM08/	RLA File :05/24/040/00445/AM08/	Lic.No/Date:0510208251 29.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008			

221	**Case No.:13/25/83-ALC1/2007**	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:19.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Minies and also decided to refer to Mines. Accordingly the case may be re-listed on 19.3.2008			

222	**Case No.:33/25/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01058/AM08/	RLA File :03/95/040/00400/AM08/	Lic.No/Date:0310441323 30.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 14.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Laffonics MB 070 Lauryl Alcohol 7 moles ethoxylate	1 kg.	1. Lauryl Alcohol 2. Ethylene Oxide	0.384 kg. 0.638 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

223	**Case No.:34/25/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

224	**Case No.:38/25/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01063/AM08/	RLA File :31/24/040/00188/AM08/	Lic.No/Date:3110030567 30.08.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

225	**Case No.:151/46/83-ALC1/2007**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01959/AM08/	RLA File :05/24/040/00448/AM08/	Lic.No/Date:0510208482 03.09.2007	Defer Date:
	Decision : Already approced in NC meeting no. 37/08 dt. 5.12.2007			

226	**Case No.:152/46/83-ALC1/2007**	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

227	**Case No.:153/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01961/AM08/	RLA File :03/94/040/00573/AM08/	Lic.No/Date:0310441732 03.09.2007	Defer Date:
	Decision : Already approved in 37/08 dt. 5.12.2007			

228	**Case No.:154/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01962/AM08/	RLA File :07/24/040/00402/AM08/	Lic.No/Date:0710053158 05.09.2007	Defer Date:
	Decision : Already approved in NC meeting No. 41/08 dt. 16.1.2008			

229	**Case No.:155/46/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01963/AM08/	RLA File :05/24/040/00231/AM08/	Lic.No/Date:0510208781 10.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008			

230	**Case No.:156/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01964/AM08/	RLA File :03/95/040/00551/AM08/	Lic.No/Date:0310442772 12.09.2007	Defer Date:
	Decision : Already approved in NC meeting NO. 45/08 13.2.2008			

231	**Case No.:157/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01965/AM08/	RLA File :05/24/040/00484/AM08/	Lic.No/Date:0510209011 14.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firmAccordingly the case may be re-listed on 19.3.2008			

232	**Case No.:158/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01966/AM08/	RLA File :03/94/040/00592/AM08/	Lic.No/Date:0310443132 14.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under

ZEEBRITE HQM Containing 41% Dimethyl Amino Propyl Amine & 28.4% Bis(2-Chloroethyl) Ether	1 KGS	1. DIMETHYL AMINO PROPYL AMINE	410 Gms
		2. BIS(2-CHLOROETHYL) ETHER	284 Gms

NEOBRITE GS 107 Containing 90.9% Benzaldehyde and 59.09% Acetone.	1 KGS	1. Benzaldehyde	909 Gms
		2. Acetone	590.90 Gms

HALLMARK AS 6 Containing 9.3% Raluplate SP 2, 2.4% Propargyl Alcohol, 4.7% Butynediol, 5.6% Sodium Sulphite and 3.7% Allyl Chloride.	1 KGS	1. Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	93 GMS
		2. Propargyl Alcohol (Prop -2-YN-1-OL)	24 GMS
		3. Butynediol (2-Butyne-1, 4-Diol)	47 GMS
		4. SODIUM SULPHITE	56 GMS
		5. Allyl Chloride (3-Chloropropene)	37 GMS

NEOBRITE OCB Containing 99.5%Orthochloro Benzaldehyde	1 KGS	ORTHOCHLORO BENZALDEHYDE	995 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

233	**Case No.:159/46/83-ALC1/2007**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01967/AM08/	RLA File :03/95/040/00592/AM08/	Lic.No/Date:0310443948 21.09.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

234	**Case No.:160/46/83-ALC1/2007**	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.3.2008.			

235	**Case No.:161/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01969/AM08/	RLA File :03/94/040/00541/AM08/	Lic.No/Date:0310444701 01.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite.	1 KGS	1. Allyl Chloride (3-Chloropropene)	200 Gms
		2. Sodium Sulphite	300 Gms

DUROCLAD 4700 containing 50% Viacryl Vsc 6250 (Acrylic Polymer) and 25% Additol Vxw 6252 (Masked Polyisocyanate).	1 KGS	1. VIACRYL VSC 6250 (Acrylic Polymer)	500 GMS
		2. ADDITOL VXW 6252 (Masked Polyisocyanate)	250 GMS

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

236	**Case No.:162/46/83-ALC1/2007**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to refer to Ministry of Steel. Accordingly the case may be re-listed on 19.3.2008.			

237	**Case No.:163/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01971/AM08/	RLA File :05/24/040/00542/AM08/	Lic.No/Date:0510210029 04.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

238	**Case No.:164/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01972/AM08/	RLA File :03/95/040/00605/AM08/	Lic.No/Date:0310445115 04.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

239	**Case No.:165/46/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01973/AM08/	RLA File :03/94/040/00666/AM08/	Lic.No/Date:0310445398 08.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin.	1 KGS	1. Pyridine	410 Gms
		2. Epichlorohydrin (Glycldyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	523 Gms

HALLMARK I-10 Containing 4% Pyridine, 5% Epichlorohydrin,20% Sodium Sacharine & 2.5% Propargyl Alcohol	1 LTR	1. PYRIDINE	40 GMS
		2. Epichlorohydrin (Glycldyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	50 GMS
		3. SODIUM SACCHARINE	200 GMS
		4. PROPARGYL ALCOHOL (Prop - 2-YN-1-OL)	25 GMS

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

240	**Case No.:166/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01974/AM08/	RLA File :03/95/040/00666/AM08/	Lic.No/Date:0310445408 08.10.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.

241	**Case No.:167/46/83-ALC1/2007**	Party Name:AERO EXPORTS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:19.03.2008

	Decision : Case No. A-1368NC No.43/08Dated 30.1.08 M/s. Aero ExportF.N. 01/83/162/ 1053 / AM08/DES-IVRLA F.No. 05/24/40/ 543 /AM08Lic. NO. 0510210143. Dt. 8.10.2007 The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.1.2008 offered by him the Committee decided to call for the following information from the firm as under:- (1) Bifurcation in the Qty. of Coated and Uncoated Variety of Paper and Paper Board. Accordingly the case may be re-listed on 27.2.2008.

242	**Case No.:168/46/83-ALC1/2007**	Party Name:MULCHAND M. ZAVERI	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:19.03.2008
	Decision : Write to NIC regarding data.			

243	**Case No.:169/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

244	**Case No.:170/46/83-ALC1/2007**	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01978/AM08/	RLA File :08/24/040/00177/AM08/	Lic.No/Date:0810067810 15.10.2007	Defer Date:19.03.2008
	Decision : Write to NIC for data.			

245	**Case No.:171/46/83-ALC1/2007**	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01979/AM08/	RLA File :08/24/040/00178/AM08/	Lic.No/Date:0810067812 15.10.2007	Defer Date:19.03.2008
	Decision : Write to NIC for data.			

246	**Case No.:172/46/83-ALC1/2007**	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01980/AM08/	RLA File :03/94/040/00724/AM08/	Lic.No/Date:0310446618 16.10.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)-DES-V			

247	**Case No.:3/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008			

248	**Case No.:16/30/83-ALC1/2007**	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/01385/AM08/	RLA File :03/95/040/00672/AM08/	Lic.No/Date:0310446745 17.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 31.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

249	**Case No.:9/30/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01378/AM08/	RLA File :03/95/040/00682/AM08/	Lic.No/Date:0310446850 18.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 19.3.2008.			

250	**Case No.:11/30/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.

251	**Case No.:12/30/83-ALC1/2007**	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

252	**Case No.:19/30/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

253	**Case No.:20/30/83-ALC1/2007**	Party Name:EMAMI LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 6.2.2008 issued by the D/o DC(SSI). Accordingly the case may be re-listed on 19.3.2008.			

254	**Case No.:21/30/83-ALC1/2007**	Party Name:ACMECHEM LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01390/AM08/	RLA File :02/24/040/00201/AM08/	Lic.No/Date:0210105401 22.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.3.2008.			

255	**Case No.:33/30/83-ALC1/2007**	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for Central Excise certified data from the firm. Accordingly the case may be re-listed on 19.3.2008.			

256	**Case No.:173/46/83-ALC1/2007**	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01981/AM08/	RLA File :02/24/040/00199/AM08/	Lic.No/Date:0210105428 23.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.0306 kg.
		(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl)	0.20 kg.
		(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	
Fire Fighting Chemical-Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam Concentrate 6% (IFP Unilight AGFFF Type 3/6) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) & 7% of relevant Hydrocarbon Surfactant	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.07 kg.
		(ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl)	0.0306 kg.
		(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	
		(iv) Biopolymer	0.20 kg.
			0.07 kg.

			0.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

257	**Case No.:31/30/83-ALC1/2007**	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

258	**Case No.:34/30/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

259	**Case No.:35/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date19.3.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

260	**Case No.:36/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01405/AM08/	RLA File :09/24/040/00318/AM08/	Lic.No/Date:0910031862 23.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2007/Ch.II dated 8.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Benzophenone – 3 (Purity min. 99%)	1 kg.	Benzophenone – 3 Crude (Purity 96 - 97%) Methanol	1.05 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

261	**Case No.:40/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for hard copy from RLA. Accordingly the case may be re-listed on 19.3.2008.			

262	**Case No.:174/46/83-ALC1/2007**	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Added**
	HQ File :01/83/050/01982/AM08/	RLA File :13/24/040/00021/AM08/	Lic.No/Date:1310025212 24.10.2007	Defer Date:
	Decision :Write to NIC for data			

263	**Case No.:175/46/83-ALC1/2007**	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01983/AM08/	RLA File :03/94/040/00731/AM08/	Lic.No/Date:0310447685 24.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer four weeks.. Accordingly the case may be re-listed on 19.3.2008.			

264	**Case No.:176/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

265	**Case No.:179/46/83-ALC1/2007**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01987/AM08/	RLA File :03/95/040/00639/AM08/	Lic.No/Date:0310448081 26.10.2007	Defer Date:
	Decision :approved in meeting no. 43/08 dt. 30.1.2008			

266	**Case No.:177/46/83-ALC1/2007**	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01985/AM08/	RLA File :02/24/040/00206/AM08/	Lic.No/Date:0210105543 29.10.2007	Defer Date:
	Decision :approved in meeting no. 43/08 dt. 30.1.2008			

267	**Case No.:18/33/80-ALC2/2007**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/80/050/00558/AM08/	RLA File :03/95/040/00765/AM08/	Lic.No/Date:0310448808 01.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

268	**Case No.:178/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01986/AM08/	RLA File :05/24/040/00599/AM08/	Lic.No/Date:0510211375 01.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

269	**Case No.:180/46/83-ALC1/2007**	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01988/AM08/	RLA File :03/94/040/00408/AM08/	Lic.No/Date:0310448687 01.11.2007	Defer Date:
	Decision :approved in meeting no. 43/08 dt. 30.1.2008			

270	**Case No.:181/46/83-ALC1/2007**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

271	**Case No.:182/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01990/AM08/	RLA File :03/94/040/00380/AM08/	Lic.No/Date:0310449731 08.11.2007	Defer Date:
	Decision :approved in meeting no. 45/08 dt. 13.2.2.008			

272	**Case No.:185/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01993/AM08/	RLA File :03/94/040/00500/AM08/	Lic.No/Date:0310449970 13.11.2007	Defer Date:
	Decision :approved in NC meeting no. 45/08 dt. 13.2.2.008			

273	**Case No.:186/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01994/AM08/	RLA File :03/94/040/00317/AM08/	Lic.No/Date:0310449975 13.11.2007	Defer Date:
	Decision :approved in NC meeting no. 45/08 dt. 13.2.2.008			

274	**Case No.:187/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01995/AM08/	RLA File :03/94/040/00404/AM08/	Lic.No/Date:0310449979 13.11.2007	Defer Date:
	Decision :approved in NC meeting no. 45/08 dt. 13.2.2.008			

275	**Case No.:183/46/83-ALC1/2007**	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01991/AM08/	RLA File :02/24/040/00214/AM08/	Lic.No/Date:0210105985 14.11.2007	Defer Date:
	Decision :approved in meeting no. 45/08 dt. 13.2.2.008			

276	**Case No.:10/38/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01572/AM08/	RLA File :03/94/040/00840/AM08/	Lic.No/Date:0310450238 14.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/189/2002/Ch.III dated 23.11.2004 decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	**As Approved by NC**	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

277	**Case No.:184/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01992/AM08/	RLA File :07/24/040/00570/AM08/	Lic.No/Date:0710054501 15.11.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008

278	**Case No.:188/46/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01996/AM08/	RLA File :03/95/040/00530/AM08/	Lic.No/Date:0310450330 15.11.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	Naphthol ASOL 2,5 dichloro Anilido 5-Carboxy Methyl Anthranilite Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

279	**Case No.:4/38/83-ALC1/2007**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01566/AM08/	RLA File :06/24/040/00025/AM08/	Lic.No/Date:0610012513 15.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/942007/Ch.II dated 19.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Catalyst 11-4 / 11-4 MCL Containing Nickel Oxide 30% Magnesium Oxide = 3.9% China Clay = 23.4% Calcium Aluminated Cement = 35.7%	1 kg.	1. Nickel Metal (Squares/Briquettes) 2. Sodium Carbonate 3. China Clay/Polywhite Powder B Grade 4. Magnesium Oxide Heavy 5. Calcium Aluminated Cement 6. Graphite	0.234 kg. 0.506 kg. 0.234 kg. 0.039 kg. 0.357 kg. 0.042 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

280	**Case No.:11/38/83-ALC1/2007**	Party Name:EXOTIC NATURALS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01573/AM08/	RLA File :03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSI) Accordingly the case may be re-listed on 19.3.2008			

281	**Case No.:189/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01997/AM08/	RLA File :03/94/040/00275/AM08/	Lic.No/Date:0310450438 16.11.2007	Defer Date:
	Decision :approved in meeting no. 45/08 dt. 13.2.2.008			

282	**Case No.:190/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01998/AM08/	RLA File :03/94/040/00757/AM08/	Lic.No/Date:0310450462 16.11.2007	Defer Date:
	Decision :approved in meeting no. 45/08 dt. 13.2.2.008			

283	**Case No.:191/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01999/AM08/	RLA File :03/94/040/00506/AM08/	Lic.No/Date:0310450466 16.11.2007	Defer Date:

Decision :

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty.	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	1. EPICHLOROHYDRIN--0.528 KG 2. PYRIDINE--0.405 KG.	
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL---0.620 kg.	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

284	**Case No.:192/46/83-ALC1/2007**	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

285	**Case No.:193/46/83-ALC1/2007**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02001/AM08/	RLA File :03/95/040/00587/AM08/	Lic.No/Date:0310450564 16.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/167/2002/Ch.II dated 6.8.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Unitox-33(EX) Emlsifier containing: 48% min.Nonyl Phenol Ethoxylate	1 kg.	Nonyl Phenol Ethoxylate	0.490 kg
2. Unitox-60(EX) Emlsifier containing: 32% min.Nonyl Phenol Ethoxylate Min	1 kg.	Nonyl Phenol Ethoxylate	0.326 kg
3. Unitox-99(EX) Emlsifier containing: 28% min.Nonyl Phenol Ethoxylate	1 kg.	Nonyl Phenol Ethoxylate	0.285 kg
4. Unitox-RN(M) Emlsifier containing: 70% min.Nonyl Phenol Ethoxylate	1 kg.	Nonyl Phenol Ethoxylate	0.714 kg
5. Unitox-NUN Emlsifier containing: 32% min. of Nonyl Phenol Ethoxylate	1 kg.	Nonyl Phenol Ethoxylate	0.326 kg
6. Unitox-RA(M) Emlsifier containing: 55% min. of Nonyl Phenol Ethoxylate	1 kg.	Nonyl Phenol Ethoxylate	0.560 kg
7. Unitop CD-253 Emlsifier containing: Nonyl Phenol Ethoxylate 10% Min. Fatty Amine Ethoxylate 72% Min.	1 kg.	1. Nonyl Phenol Ethoxylate 2. Fatty Amine Ethoxylate	0.102 kg 0.734 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:7/38/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01569/AM08/	RLA File :03/94/040/00821/AM08/	Lic.No/Date:0310450437 16.11.2007	Defer Date:19.03.2008
286	**Decision :** The Committee considered the case as per agenda and decided to call for the following information from the firm. 1. Bifurcated qty. for the three item of export separately 2. Detailed technical specification of item of import and its quantity required for each export product separately. Accordingly the case may be re-listed on 19.3.2008.			

287	**Case No.:12/38/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01574/AM08/	RLA File :09/24/040/00347/AM08/	Lic.No/Date:0910032098 16.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.II dated 28.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Opacifier Containing (Zirconium Silicate 90%)	1 kg.	Zirconium Silicate	0.900 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

288	**Case No.:15/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

289	**Case No.:16/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

290	**Case No.:194/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02002/AM08/	RLA File :03/94/040/00403/AM08/	Lic.No/Date:0310450676 19.11.2007	Defer Date:

Decision :approved in meeting no. 41/08 Dt. 16.1.2008

291	**Case No.:195/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02003/AM08/	RLA File :03/94/040/00759/AM08/	Lic.No/Date:0310450681 19.11.2007	Defer Date:
	Decision :approved in meeting no. 40/08 Dt. 16.1.2008			

292	**Case No.:196/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02004/AM08/	RLA File :03/94/040/00758/AM08/	Lic.No/Date:0310450685 19.11.2007	Defer Date:
	Decision :approved in meeting no. 40/08 Dt. 16.1.2008			

293	**Case No.:197/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02005/AM08/	RLA File :05/24/040/00646/AM08/	Lic.No/Date:0510212232 19.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm Accordingly the case may be re-listed on 19.3.2008.			

294	**Case No.:198/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02006/AM08/	RLA File :05/24/040/00647/AM08/	Lic.No/Date:0510212233 19.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.			

295	**Case No.:199/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02007/AM08/	RLA File :03/94/040/00777/AM08/	Lic.No/Date:0310451135 22.11.2007	Defer Date:
	Decision :approved in meeting no. 45/08 dt. 13.2.2008			

296	**Case No.:200/46/83-ALC1/2007**	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02008/AM08/	RLA File :03/95/040/00815/AM08/	Lic.No/Date:0310451244 22.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 7.8.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
VAT Orange 7 MD(D)	1 kg.	1. VAT Orange 7 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.084 kg. 0.467 kg. 0.520 kg.
VAT Red 1 MD(N) (Dye content 15.75%)	1 kg.	1. VAT Red 1 CDP crude 2. Sodium Lignin Sulfonate 3. Naphthalene Sulphonate Formaldehyde condensate)	0.175 kg. 0.454 kg. 0.441 kg.
VAT Yellow 2 MD(N) (Dye content 17.6%)	1 kg.	1. VAT Yellow 2 crude 2. Sodium Lignin Sulfonate	0.180 kg. 0.730 kg.
Vat Red 15 MD (Dye content 28.5%)	1 kg.	1. VAT Rede 15 crude CDP 2. Sodium Lignin Sulfonate (Borresperse 3A)	0.286 kg. 0.629 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

297	**Case No.:201/46/83-ALC1/2007**	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.3.2008.

298	**Case No.:203/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02011/AM08/	RLA File :03/94/040/00838/AM08/	Lic.No/Date:0310451327 23.11.2007	Defer Date:

Decision :approved in meeting no. 45/08 dt. 13.2.2008

	Case No.:202/46/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02010/AM08/	RLA File :17/24/040/00063/AM08/	Lic.No/Date:1710001819 26.11.2007	Defer Date:
299	**Decision :** The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.2.2008 offered by him the Committee decided to approve the case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:204/46/83-ALC1/2007	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Transferred to Different Section**
300	HQ File :01/83/050/02012/AM08/	RLA File :03/94/040/00863/AM08/	Lic.No/Date:0310451772 28.11.2007	Defer Date:20.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

	Case No.:205/46/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
301	HQ File :01/83/050/02013/AM08/	RLA File :03/94/040/00883/AM08/	Lic.No/Date:0310451865 28.11.2007	Defer Date:
	Decision : Alrady approved in NC meeting No. 45/08 dt. 13.2.2008			

	Case No.:206/46/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
302	HQ File :01/83/050/02014/AM08/	RLA File :03/94/040/00885/AM08/	Lic.No/Date:0310451866 28.11.2007	Defer Date:
	Decision : Alrady approved in NC meeting No. 45/08 dt. 13.2.2008.			

303	**Case No.:207/46/83-ALC1/2007**	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02015/AM08/	RLA File :03/94/040/00887/AM08/	Lic.No/Date:0310451959 29.11.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.

304	**Case No.:53/39/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01632/AM08/	RLA File :09/24/040/00367/AM08/	Lic.No/Date:0910032298 30.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

305	**Case No.:208/46/83-ALC1/2007**	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02016/AM08/	RLA File :31/21/040/00359/AM08/	Lic.No/Date:3110031754 03.12.2007	Defer Date: 19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 19.3.2008.			

306	**Case No.:209/46/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02017/AM08/	RLA File :03/94/040/00921/AM08/	Lic.No/Date:0310452881 06.12.2007	Defer Date:
	Decision : Approved in NC meeting 45/08 dt. 13.2.2008			

307	**Case No.:211/46/83-ALC1/2007**	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02019/AM08/	RLA File :03/94/040/00927/AM08/	Lic.No/Date:0310453631 11.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

308	**Case No.:210/46/83-ALC1/2007**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:19.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks ...Accordingly the case may be re-listed on 19.3.2008.

309	**Case No.:212/46/83-ALC1/2007**	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week...Accordingly the case may be re-listed on 19.3.2008.			

310	**Case No.:213/46/83-ALC1/2007**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Approved**
	HQ File :01/83/050/02021/AM08/	RLA File :17/24/040/00042/AM08/	Lic.No/Date:1710001867 14.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.2.2008 offered by him the Committee decided to approve the case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

311	**Case No.:4/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01780/AM08/	RLA File :17/24/040/00121/AM08/	Lic.No/Date:1710001875 31.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

312	**Case No.:5/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01781/AM08/	RLA File :17/24/040/00122/AM08/	Lic.No/Date:1710001876 31.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

313	**Case No.:6/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01782/AM08/	RLA File :17/24/040/00127/AM08/	Lic.No/Date:1710001877 31.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 19.3.2008.			

314	**Case No.:3/42/83-ALC1/2007**	Party Name:POLYGON CHEMICALS	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01779/AM08/	RLA File :08/24/040/00229/AM08/	Lic.No/Date:0810069300 01.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

315	**Case No.:9/42/83-ALC1/2007**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

316	**Case No.:13/42/83-ALC1/2007**	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01789/AM08/	RLA File :17/24/040/00126/AM08/	Lic.No/Date:1710001878 03.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

317	**Case No.:14/42/83-ALC1/2007**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01790/AM08/	RLA File :06/24/040/00030/AM08/	Lic.No/Date:0610012735 08.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

318	**Case No.:16/42/83-ALC1/2007**	Party Name:ATUL LIMITED,	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01792/AM08/	RLA File :08/24/040/00232/AM08/	Lic.No/Date:0810069527 09.01.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.3.2008.			

319	**Case No.:214/46/83-ALC1/2007**	Party Name:MARQUE IMPEX	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

320	**Case No.:215/46/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02023/AM08/	RLA File :08/24/040/00248/AM08/	Lic.No/Date:0810070047 11.02.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

321	**Case No.:216/46/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:46/83-ALC1/2007 20.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/02024/AM08/	RLA File :08/24/040/00173/AM08/	Lic.No/Date:0810070054 12.02.2008	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data.			

Date:05.03.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer